

के प्रश्न, (प्रक्रिया) विषयावली का नवाच नियमों का अनुवाद लिः शूल्क प्राप्त

8A 51e

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

Date of Order : 26.02.2002.

REVIEW APPLICATION NO. 29/2000

(In Original Application NO. 455/95)

1. Prem Singh Rathore S/o Shri Durga Singh Rathore, aged 30 years, Section Controller in Control Office, Divisional Office, Northern Railway, Bikaner, R/o House of Col. Hukam Singh, Behind Government Press, Hanumon Hatha, Bikaner.
2. Suresh Chand Bhardwar S/o Shri Chandji Bhardwaj, aged 29 years, Section Controller, Control Office, Divisional Office, Northern Railway, Bikaner, R/o House of Puran Pratap Singh, Advocate, Near G.P.O., Bikaner.
3. Mahavir Singh Jodha S/o Shri Bhagh Singh Jodha, Station Master, aged 31 years, Northern Railway, Nathwara, Bikaner, R/o Station Master, Nathwara Distt. Bikaner.
4. Nehal Singh S/o Shri Tej Singh, aged 29 years, Station Master, Northern Railway, Birangkhera of Bikaner Division, Bikaner.
5. Basti Ram Sankhla S/o Shri Jas Singh Sankhla, aged 29 years, Station Master, Hatpalu on Bikaner Division, Bikaner.
6. Rajesh Kumar Nigam S/o Shri Brij Kumar Nigam, aged 28 years, Station Master, Northern Railway, Jagdevwala Distt. Bikaner.
7. Harphool Singh S/o Shri Swaraj Mal Rulania, aged 28 years, Yard Master, Northern Railway, Bikaner, R/o T-38-A, Near Rani Bazar, Railway Crossing, Bikaner.



100

8. Mahendra Singh S/o Shri Bhagwan Singh, aged 28 years, Yard Master, Northern Railway, Lalgarh, R/o 1/B-33, Jai Narayan Vyas Colony, Near Shopping Centre, Bikaner.

.....Applicants.

versus

1. Union of India through General Manager, Northern Railway, Headquarter Office, Baroda House, New Delhi.

2. The Divisional Railway Manager, Northern Railway, Bikaner Division, Bikaner.

The Divisional Personnel Officer, Northern Railway, Bikaner Division, Bikaner.

4. The Secretary, Railway Board, Rail Bhawan, New Delhi.

.....Respondents.

Mr. Y.K. Sharma, Counsel for the applicants.

Mr. R.K. Soni, Counsel for the respondents.

CORAM :

Hon'ble Mr. Justice O.P. Garg, Vice Chairman

Hon'ble Mr. Gopal Singh, Administrative Member

ORDER
(Per Hon'ble Mr. Gopal Singh)

In this Review Application, applicants have pointed-out some error apparent on the face of records in our order dated 29.8.2000 passed in O.A. No. 455/1995 and have prayed for modification of the order aforesaid.

2. We have heard the learned counsel for the parties.

3. Our order dated 29th August, 2000 passed in O.A. No.

455 of 1995 provides as under :-


"The Original Application is allowed. Respondents are directed to grant the benefit of increments in the grade of Rs. 1600-2660 to the applicants for the period of training from 15.11.'91 to 14.11.'93 on notional basis. They will be entitled to actual monetary benefit of increments with effect from 15.11.'93. Respondents are given three months time to comply with this order. No costs."

This order of ours, was based on Printed Serial (for short 'PS') No. 10654 placed at page No. 56 of the O.A. This PS provided that 'the benefit of treatment of such training as duty for the purpose of increments may be allowed in the case of those Railway servants also who had under gone such training on or after 1.1.1986. However, in such cases, the benefit of counting the period for pay will be admissible on notional basis from 1.1.1986 and on actual basis from 1.10.1990'. It is clear from above that the persons who had under-gone training after 1.10.1990, would be entitled to count the period of training for the purpose of increments on actual basis and not on notional basis. However, in our order dated 29th August, 2000, the word 'notional' has ~~been~~ crept-in, in place of 'actual'. This appears to be a clerical mistake. We, therefore, consider it appropriate to modify our order dated 29th August, 2000 passed in O.A. No. 455/1995 as under :-

"The Original Application is allowed. Respondents are directed to grant the benefit of increments in the grade of Rs. 1600-2660 to the applicants for the period of training from 15.11.'91 to 14.11.'93 on actual basis. Respondents are given three

months time to comply with this order. No costs."

This modified order would be read as a part of our original order.

4. The Review Application is accordingly accepted and stands disposed of.

Sd/-

(Justice O.P.Garg)
Vice Chairman

Sd/-

Gopal Singh)
Adm. Member

mehta

प्राप्तिकर्ता
Madhu Mehta 27/2/02
प्राप्तिकर्ता (न्यायिक)
न्यायिक प्रशासनिक अधिकारी
चोषणा